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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 18.03.2019

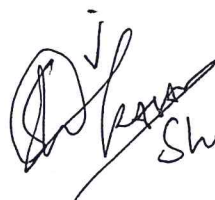
PRESENT: 1. Hon'ble Member (J) Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T) Dr. Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP258/16,TP1 08/17	For hearing on IA No. 99/19	Sec 433 of CA 1956	Encarta Pharma Pvt .Ltd	Ramachandra D Chrudhaw IRP	Vikram Hospitals Psvt.Ltd	Madhusudhan T.

ADVOCATE FOR PETITIONER/s :


Anil Kumar. H
Advocate for IRP
9886695898

ADVOCATE FOR RESPONDENT/s :


Shyam V. Prasad

PTO

ORDER

1. Heard Shri Anil Kumar.H, learned Counsel for IRP; Shri Shyam V Prasad, learned Counsel for Respondent.
2. IA No.99/2019 in CP.No.258/2016 (TP.No.108/2017) is filed by Shri Ramachandra.D.Choudhary (Applicant), U/s. 60 of IBC, 2016, by inter alia, seeking to make others orders/directions considering the intent and purport of the Provisions contained in Section 60(3) of IBC, 2016 in relation to the automatic/deemed transfer of the proceedings of O.A.No.346/2017 pending before the Hon'ble Debts Recovery Tribunal-II, Bengaluru etc.
3. Learned Counsel for Petitioner submits that he may be permitted to withdraw the Interlocutory Application. The Tribunal may permit him to withdraw the Interlocutory Application.
4. In the result, IA.No.99/2019 in CP.No.258/2016 (TP.No.108/2017) is dismissed as withdrawn. Post the CP on **21.03.2019**.


MEMBER (T)


MEMBER (J)

Shruthi

Verified

Court Officer